

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 47/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

M.K. Gupta

... Complainant

Versus

**Jiwan Bima Rashtriya Sahkari
Awam Samiti Ltd. & Ors.**

... Respondents

Appearances : **Shri C.M. Sharma, Advocate for the Complainant.**

None for the Respondents.

ORAL ORDER

20th April, 2010

Issue Notice of Enquiry to the respondents. List the matter on **18th**

August, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 79/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Shyam Sunder ... Complainant

Versus

**M/s. Taneja Developers & Infrastructure
Ltd. & Anr.** ... Respondents

Appearances : **Shri Ishan Goel, Advocate for Shri O.P. Gupta,
Advocate for the Complainant.**

Shri Gurinder Singh, Advocate for Respondent No. 1.

**Shri Pawan Upadhyay with Shri Puneet Parihar,
Advocates for Respondent No. 2.**

ORAL ORDER

20th April, 2010

List the matter on **28th May, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 80/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Shri Yograj Sharma ... Complainant

Versus

Bharti Airtel Ltd. & Anr. ... Respondents

Appearances : **Shri Amarjeet Kumar with Shri Rishabh Maheshwari,**
Advocate for the Complainant.

Shri Sanjeev Ralli, Advocate for the Respondent.

ORAL ORDER

20th April, 2010

The complainant wants to withdraw the complaint petition.

Accordingly, the petition is disposed of as withdrawn.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 82/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

**Sushant Estate Residents Welfare
Association**

... Complainant

Versus

**M/s. Ansal Properties & Infrastructure
Ltd. & Ors.**

... Respondents

Appearances : **Shri G. Banerjee, Advocate for the Complainant.**

None for the Respondent.

ORAL ORDER
20th April, 2010

In the absence of a Certificate of Recognition from the Ministry of Corporate Affairs, this petition is not maintainable and it is dismissed as such.

At this stage, learned counsel for the respondent, Shri Gurinder Singh, appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 83/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG (I&R)]** ... Complainant

Versus

Various FMCG Companies ... Respondents

Appearances : Dr. K.S. Yadav, ADG for the DG (I&R).

Shri Kalyan V., Advocate for Respondents Nos. 3 and 13.

Shri Nikhil Goel, Advocate for Respondent No. 8.

Shri S.K. Singhania, Director of Respondent No. 9 company.

Shri Ankit Malhotra, Advocate for Respondent No. 16.

ORAL ORDER

20th April, 2010

Let fresh Notice be issued to the unserved respondents. So far as the served respondents are concerned, four weeks' time is granted to file reply, if any.

List the matter on **17th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 84/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Manjit Kumar Channa ... Complainant

Versus

M/s. GE Money Financial Services Ltd. ... Respondent

Appearances : **Shri R.D. Sharma, Advocate for the Complainant.**

Shri Suman Tripathy, Advocate for the Respondent.

ORAL ORDER

20th April, 2010

List the matter on **23rd August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 102/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Suresh Mandhwani

... Applicant

Versus

State of Haryana & Anr.

... Respondents

Appearances : **None for the Applicant.**

**Shri Ravinder Narain with Ms. Mallika Joshi and
Shri Siddharth, Advocates for the Respondent.**

ORAL ORDER

20th April, 2010

None appears for the applicant. It appears that the order dated 12.01.2009 has not been complied with as noted in the subsequent orders dated 25.03.2009 and 27.07.2009. In the aforesaid premises, the petition is dismissed for non-prosecution.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

M.A. No. 42/2004

M.A. 12/2009

IN

C.A. 704/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Sarvesh Chopra

... Applicant/Complainant

Versus

Kotak Securities & Ors.

... Respondents

Appearances : **Shri Kirti Uppal, Advocate for the Applicant/Complainant.**

Shri Aditya Narain, Advocate for the Respondents.

ORAL ORDER

20th April, 2010

List this matter for arguments on **17th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 23/2004

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Rita Malhotra **... Applicant**

Versus

M.D.A. & Ors. **... Respondents**

Appearances : **Shri Sunil Malhotra, Advocate for the Applicant.**

Shri C. Badrinath Babu, Advocate for the Respondents.

ORAL ORDER
20th April, 2010

Reply filed by the counsel for the respondents is taken on record.

The matter shall be listed on **11th May, 2010**.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 112/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Heritage City Residents Welfare Assn. ... Complainant

Versus

Unitech Ltd. & Anr. ... Respondents

Appearances : **Ms. Madhu Tewatia, Advocate for the Complainant.**

None for the Respondents.

ORAL ORDER
20th April, 2010

The matter shall be placed after the disposal of the Civil Appeal pending before the Supreme Court. Therefore, it is adjourned *sine die*. It is open to the parties to bring to the notice of the registry about the disposal of the case pending in the Supreme Court so that the matter may be listed for further orders.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 36/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

FIIT JEE Ltd.

... Complainant

Versus

Brilliant Tutorial Pvt. Ltd.

... Respondent

Appearances : **None for the Parties.**

ORAL ORDER

20th April, 2010

None appears for the complainant. Same was the position when the matter was passed over earlier. Therefore, the matter is dismissed for non-prosecution.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 22/1995

C.A. 268/1996

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG (I&R)]**

... Complainant in UTPE 22/95

Rangappa Pneumatic Rock Drilling

... Applicant in C.A. 268/1996

- Versus -

Ingersoll Rand (India) Ltd.

... Respondent

Appearances : **Shri O.P. Dua, Senior Advocate with Ms. Deepti Mishra,
Advocate for the D.G. (I&R).**

Shri Prakash Gautam, Advocate for the Applicant.

**Shri Aditya Narain with Ms. Kanika Gomber and
Ms. Mallika Joshi, Advocates for the Respondent.**

ORAL ORDER

20th April, 2010

List this matter on **26th April, 2010**. In the meantime, copy of the original application claimed to have been filed shall be supplied to the learned counsel for the respondent.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 45/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG (I&R)]**

... Complainant

Versus

Rellis India Ltd.

... Respondent

Appearances : **Shri V.K. Mehta, Advocate for the DG (I&R).**

Shri Aditya Narain, Advocate for the Respondent.

ORAL ORDER

20th April, 2010

The needful in terms of the order dated 15.05.2009 shall be done
within a week.

List this matter on **17th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 174/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Mrs. Madhu Choudhary

... Complainant

Versus

Ghaziabad Development Authority

... Respondent

Appearances : **None for the Complainant.**

Ms. Reena Singh, Advocate for the Respondent.

ORAL ORDER

20th April, 2010

None appears for the complainant. Since the documents have not been filed by the complainant, the admission/denial of the documents has not taken place on 05.03.2010. That being so, the petition is dismissed for non-prosecution.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 234/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG(I&R)]**

... Complainant

Fena Ltd.

.... Informant

- Versus -

Hindustan Lever Ltd.

... Respondent

Appearances : **Ms. Anjana Gosain, Advocate for the DG (I&R).**

**Shri Aditya Narain with Dr. V.K. Aggarwal, Advocates
for the Respondent.**

ORAL ORDER
20th April, 2010

List the matter on **14th May, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 16/2002

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Pankaj Varshney ... Complainant

Versus

U.P.S.I.D.C. ... Respondent

Appearances : **Shri Narender Vashisht with Shri Ajay Malviya,**
Advocates for the Complainant.

Shri Rajesh Raina, Advocate for the Respondent.

ORAL ORDER

20th April, 2010

Let copy of the details filed by the respondent be supplied to the
learned counsel for the complainant.

List the matter on **17th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 05/2004

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Swastik Roofing Ltd.

... Applicant

Versus

Central Bank of India & Anr.

... Respondents

Appearances : **Shri Shankar Dewan, Advocate for the Applicant.**

Shri Vijay Gupta, Advocate for the Respondents.

ORAL ORDER

20th April, 2010

At the request of the learned counsel for the applicant, the matter is
adjourned to **17th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 71/2005

C.A. 114/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Puneet Electronics

... Complainant/Applicant

Versus

Base Corporation Ltd.

... Respondent

Appearances : **None for the Parties.**

ORAL ORDER

20th April, 2010

None appears for the complainant/applicant. Both the petitions are dismissed for non-prosecution.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(953) UTPE/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Nitya Nand Yadav

... Complainant

Versus

SRM University

... Respondent

Appearances : **None for the Complainant.**

ORAL ORDER

20th April, 2010

Issue Notice to the respondent. List the matter on **17th August,**
2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(103) UTPE/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Smt. Jaibunnishan **... Complainant**

Versus

Uttarakhand Parivahan Nigam **... Respondent**

Appearances : **Shri Zahir Ahmad, Advocate for the Complainant.**

ORAL ORDER

20th April, 2010

It appears that there is an award by the Motor Accidents Claims Tribunal, Shahjahanpur, awarding a sum of Rs. 1,22,500/- to the complainant. Thereafter it appears that the matter was taken up before the Allahabad High Court and some orders have been passed thereon. In that view of the matter, present petition before this Forum is not maintainable and the same is dismissed.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(106) UTPE/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Major Rajinder Singh

... Complainant

Versus

Omax (P) Ltd.

... Respondent

Appearances : **None for the Parties.**

ORAL ORDER

20th April, 2010

It appears from the reply given on 17.09.2009 that the respondent company and Major Rajinder Singh, the complainant, have entered into a settlement pursuant to which, a sum of Rs. 5,90,867/- has been paid to the complainant. That being so, the present petition stands disposed of.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 67/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG(I&R)]** ... Complainant

Versus

Frontier Trading Transmission House ... Respondent

Appearances : Dr. K.S. Yadav, ADG for the DG (I&R).

ORAL ORDER
20th April, 2010

A prayer for adjournment is made by the learned representative of the DG (I&R) for bringing on record the Supplementary Preliminary Investigation Report.

List the matter on **18th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 134/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

R.K. Aggarwal **... Complainant**

Versus

Megi Cool Air-conditioner & Anothers **... Respondents**

Appearances : **Dr. K.S. Yadav, ADG for the DG (I&R).**

ORAL ORDER

20th April, 2010

We have perused the Preliminary Investigation Report submitted by the D.G. (I&R). It has been reported therein that no case of unfair trade practices is made out against the respondents. The report is accepted. The present proceedings are closed accordingly.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 108/2008

RTPE 53/2008

C.A. 203/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Rajiv Gupta

... Complainant/Applicant

Versus

Industrial Development Bank of India

... Respondent

Appearances : **None for the Complainant/Applicant.**

Shri Rajesh Kumar, Advocate for the Respondent.

ORAL ORDER

20th April, 2010

It is stated that the efforts for an out of court settlement have ended with no results. Accordingly, the matter will be taken up for consideration on **18th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 63/2008
RTPE 37/2008

I.A. No. 64/2008
RTPE 38/2008

I.A. No. 65/2008
RTPE 39/2008

I.A. No. 66/2008
RTPE 40/2008

I.A. No. 67/2008
RTPE 41/2008

I.A. No. 68/2008
RTPE 42/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Santosh Kumar Agarwal	... Complainant in I.A. 63/08 IN RTPE 37/08
Manoj Kr. Jain	... Complainant in I.A. 64/08 IN RTPE 38/08
M/s. Tripathi Durobuild Pvt. Ltd.	... Complainant in I.A. 65/08 IN RTPE 39/08
M/s. S.L.G. Estate Pvt. Ltd.	... Complainant in I.A. 66/08 IN RTPE 40/08
Jai Kishan Singhal	... Complainant in I.A. 67/08 IN RTPE 41/08
M/s. Zee Footwears Pvt. Ltd	... Complainant in I.A. 68/08 IN RTPE 42/08

Versus

Purearth Infrastructure Ltd. and Anr. ... Respondents

Appearances : The Complainant in person in I.A. 63/08 IN RTPE 37/2008
and Representative of the Complainant in other cases.

Shri Sachin Midha,, Advocate for the Respondents.

...2/-

At the request for adjournment made by the complainant who is present in person, list these matters on **18th August, 2010**.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 232/1996

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Shobha Rani Jain **... Complainant**

Versus

Delhi Development Authority **... Respondent**

Appearances : **Shri Rohit Gandhi, Advocate for the Complainant.**

Shri Sunil Malhotra, Advocate for the Respondent.

ORAL ORDER

20th April, 2010

The matter is adjourned to **28th May, 2010** as requested by the learned counsel for the complainant.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 72/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Japan Travels Services **... Complainant**

Versus

All Nippon Airways Co. Ltd. **... Respondent**

Appearances : **Shri A.P. Singh, Advocate for the Complainant.**

Shri Rajesh Arya, Advocate for the Respondent.

ORAL ORDER

20th April, 2010

Issue Notice of Enquiry to the respondent. List the matter on **18th**

August, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 111/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Keshav Kumar Singhal

... Complainant

Versus

AJS Builders Pvt. Ltd.

... Respondent

Appearances : **Shri S.K. Jha, Advocate for the Complainant.**

None for the Respondent.

ORAL ORDER
20th April, 2010

List this matter on **19th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 113/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Sujin Mariam Thomes **... Applicant**

Versus

Christian Medical College & Anr. **... Respondents**

Appearances : **Shri N.M. Varghese, Advocate for the Applicant.**

None for the Respondents.

ORAL ORDER

20th April, 2010

List the matter on **25th May, 2010** along with other similar matters.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 88/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Shri Mukesh Choudhary

... Complainant

Versus

Salora International Ltd.

... Respondent

Appearances : **None for the Applicant.**

Shri Ajay Malviya, Advocate for the Respondent.

ORAL ORDER

20th April, 2010

None appears for the applicant. Similar was the position on 24.04.2009 and 18.08.2009. Therefore, the Compensation Application is dismissed for non-prosecution.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 82/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Dr. Archana Aggarwal

... Applicant

Versus

Wipro GE Medical System Pvt. Ltd. & Ors.

... Respondents

Appearances : **Shri U.N. Shukla, Advocate for the Applicant.**

**Shri Sumit S. Benipal, Advocate for Respondents
Nos. 1 and 2.**

ORAL ORDER

20th April, 2010

The reply shall be filed by respondents Nos. 1 and 2 in the course of
the day.

List the matter on **19th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 128/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Mayank Kaushik **... Applicant**

Versus

Ansal Housing & Construction Ltd. **... Respondent**

Appearances : **None for the Applicant.**

Shri H.P. Sahu, Advocate for Respondent No. 1.

ORAL ORDER

20th April, 2010

At the request of the learned counsel for respondent No. 1, the matter is adjourned to **25th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 76/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Ashok Kumar Tiwari **... Complainant**

Versus

Shakti Bhog Foods Ltd. **... Respondent**

Appearances : **Shri Ashish S. Kulshrestha, Advocate for the Complainant.**

Shri P.N. Sharma, Advocate for the Respondent.

ORAL ORDER

20th April, 2010

List the matter on **19th August, 2010** for arguments.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 127/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Archana Dubey **... Applicant**

Versus

UTI Technology Services Ltd. **... Respondent**

Appearances : **Shri R.K. Dubey, Representative of the Applicant.**

None for the Respondent.

ORAL ORDER

20th April, 2010

Written arguments shall be filed by the parties within two weeks.

The matter shall be listed on **25th August, 2010** for arguments.

Later on, learned counsel for the respondent, Shri Dharam Dev,
appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 125/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Satish Chand Soni

... Applicant

Versus

Ajmer Auto

... Respondent

Appearances : **None for the Parties.**

ORAL ORDER

20th April, 2010

None appears for the parties. The compensation application is,
therefore, dismissed for non-prosecution.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 07/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Manoj Mangalam ... Complainant

Versus

Force Motors Ltd. & Ors. ... Respondents

Appearances : **Shri K. Anand Singh, Advocate for the Complainant.**

Ms. Deepti, Advocate for Respondent No. 1.

ORAL ORDER

20th April, 2010

Respondent No. 1 has filed its reply but no reply has been filed by respondent No. 2. Let the affidavit of evidence of the complainant along with documents, if any, be filed within four weeks. If that is done, the matter shall be listed on **20th July, 2010 at 2:00 P.M.** for admission/denial of the complainant's documents and thereafter the matter shall be listed on **17th August, 2010** for complainant's evidence.

Later on, learned counsel for respondent No. 2, Shri Jainul Abdin, appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 64/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG (I&R)]**

... Complainant

Versus

M/s. BSES Rajdhani Power Ltd.

... Respondent

Appearances : **Dr. K.S. Yadav, ADG for the DG (I&R).**

Shri Rahul Dhawan, Advocate for the Respondent.

ORAL ORDER

20th April, 2010

The complainant/informant wants to withdraw the complaint. In any event, the dispute raised cannot be adjudicated by this Forum. That being so, the petition is dismissed.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 115/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Mrs. Durga Chaudhary **... Applicant**

Versus

Rajni Properties Pvt. Ltd. **... Respondent**

Appearances : **Ms. Ruchi Dhawan, Advocate for Shri D.S. Chouhan,**
Advocate for the Applicant.

Shri Sumit Ahuja, Advocate for Respondent No. 1.

ORAL ORDER

20th April, 2010

Learned counsel for the applicant states that an application for leading secondary evidence shall be filed. Let it be done within four weeks.

The matter shall be listed on **17th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 68/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG(I&R)]** ... Complainant

Versus

M/s. Cellcast Interactive India Pvt. Ltd. ... Respondent

Appearances : DR. K.S. Yadav, ADG for the DG (I&R).

None for the Respondent.

ORAL ORDER

20th April, 2010

Six weeks' time is granted to the D.G.(I&R) to file the affidavit of
evidence and the documents, if any.

List on **23rd August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 08/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Kuoni Travels (I) Pvt. Ltd. ... Complainant

Versus

Cox & Kings (I) Pvt. Ltd. ... Respondent

Appearances : **Shri Kishan Rawat, Advocate for the Complainant.**

**Shri A.N. Haksar, Senior Advocate with Shri Vivek Yadav
and Shri Nishant Katoch, Advocates for the Respondent.**

ORAL ORDER

20th April, 2010

It is stated by the complainant that the witness whose affidavit of evidence was filed has left the company and the affidavit of another witness shall be filed. Let it be done within two weeks.

List the matter on **17th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 130/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Jalaj Chaudhary **... Applicant**

Versus

**Haryana Urban Development
Authority** **... Respondent**

Appearances : **Shri Pankaj Chaudhary, Advocate for the Applicant.**

**Shri Arunabh Chowdhary with Shri Raktim Gogoi and
Shri Gainilung Panmei, Advocates for the Respondent.**

ORAL ORDER

20th April, 2010

Since the orders dated 17.07.2009 and 07.10.2009 have not been
complied with, evidence of the respondent is closed.

List the matter on **23rd August, 2010** for arguments.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 22/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

**Tamil Nadu Consumer Products
Stockists Association**

... Complainant

Versus

M.T.R. Ford Ltd.

... Respondent

Appearances : **Shri Rajesh Dwivedi, Advocate for Shri A.K. De, Advocate
for the Complainant.**

None for the Respondent.

ORAL ORDER
20th April, 2010

Since the order dated 14.12.2009 has not been complied with,
evidence of the complainant is closed.

List the matter on **23rd October, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 49/2004

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Aman Collection

... Applicant

Versus

Virgin Atlantic

... Respondent

Appearances : **Shri Naresh Arora with Ms. Ekta Kapil and Shri Sudhanshu
Goil, Advocates for the Applicant.**

Shri M. Wadhvani, Advocate for the Respondent.

ORAL ORDER

20th April, 2010

As a last chance, time is being granted for appearance of the
respondent's witness.

List the matter on **23rd August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 118/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Pradeep Jindal **... Applicant**

Versus

**IFFCO-TOKIO General Co. Insurance
Co. & Ors.** **... Respondents**

Appearances : **Shri Prasoon Kumar, Advocate for the Applicant.**

Ms. Deepa Chacko, Advocate for the Respondents.

ORAL ORDER

20th April, 2010

Cross-examination of the both the witnesses of the respondents
both the witnesses i.e. R.W.1 and R.W. 2, has been concluded.

List the matter on **27th August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 118/2006

20th April, 2010

Statement of Shri Sanjay Dwivedi, R/o III-A/135, Rachna, Vaishali, Ghaziabad – 201 010 (U.P.).

ON OATH :

I have seen the affidavit dated 22.07.2009 sworn and signed by me. The affidavit is exhibited as Ex. R.W. 1

Cross-examination by Shri Prasoon Kumar, Advocate for the Applicant :

I received instructions for carrying out the Survey on 23.08.2004. I went to the site for survey on 25.08.2004. There was a delay of two days in the survey work as the Insured was to show the premises which was locked and, therefore, the survey was commenced on 25.08.2004. We conducted the survey of sugar bags which were shown to us as present in the godown. On the visual inspection and as evidenced from the photographs taken, it was clear that water had seeped through the roof. The photographs at Page 16 show that there was a hole in the asbestos sheet of the roof. It is not a fact that the hole in the asbestos sheet as is appearing in the photographs at Page 16 was outside the godown. The photographs show that they are is taken from the inside the godown. The hole on the

roof was at a distance of about 10-12 feet from the entrance. The hole was a big one measuring about 5-7 inches. As per our inspection, this was the hole on the asbestos sheet of the roof. Sugar bags were wet from the bottom portion. In the photograph at Page 13 what is shown is a bag on the platform as was visible after removal of the bag. It is not a fact that the bags got damaged because of the inundation by water coming through the gates and it is not a fact that the bags were damaged because of such water logging in the godown. I reiterate that the damage was done by the water coming through the hole on the asbestos sheet. It was not required to go into the areas which are not covered by the bags which got damaged. About 40-50% area of the godown was covered by the bags stocked there. I do not have the calculation of the area covered by the bags in the godown. It is a fact that total number of bags which were damaged is 3500. 773 bags were found to be in order as they were lying at the top of atleast one or more bags. It is not a fact that only the bags at the lower level got damaged and those at the top were saved.

Cross-examination concluded.

R.O.A.C.
20.04.2010

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 118/2006

20th April, 2010

Statement of Shri Mridul Ranjan, C/o IFFCO Tokio General Insurance Company Limited, Gurgaon – 122 001.

ON OATH :

I have seen the affidavit dated 19.08.2009 sworn and signed by me. The affidavit is exhibited as Ex. R.W. 2.

Cross-examination by Shri Prasoon Kumar, Advocate for the Applicant :

We had written to the claimant about the non-payability on the basis of the Surveyor's Report submitted and as per the official records. I do not have any personal knowledge.

Cross-examination concluded.

R.O.A.C.

20.04.2010

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 75/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Sh. Mohd. Iqbal

... Complainant

Versus

**The Estate Officer,
Haryana Urban Development Authority**

... Respondent

Appearances : **Shri Ishan Goel, Advocate for Shri O.P. Gupta, Advocate
for the Complainant.**

ORAL ORDER

20th April, 2010

Issue Notice of Enquiry to the respondent. List the matter on **23rd**

August, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 65/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG (I&R)]** ... Complainant

Versus

**Indian Institute of Planning &
Management & Ors.** ... Respondents

Appearances : **Shri R.D. Makheeja, Advocate for the DG (I&R).**

 Dr. V.K. Aggarwal, Advocate for Respondent No. 1.

 Shri Inderjeet Sidhu, Advocate for Respondent No. 2.

ORAL ORDER
20th April, 2010

List this matter along with other similar matters on **25th May, 2010.**

Later on, learned counsel for respondent No. 3, Shri Ashish Jha and Ms. Amrita Bhattacharya, appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 78/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG (I&R)]** ... Complainant

Versus

SRM Institute of Science & Technology ... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG (I&R).

None for the Respondent.

ORAL ORDER

20th April, 2010

List this matter along with other similar matters on **25th May,**
2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 102/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG (I&R)]**

... Complainant

Versus

**Narsee Mongee Institute of
Management and Higher Studies**

... Respondent

Appearances : **Shri R.D. Makheeja, Advocate for the DG (I&R).**

None for the Respondent.

ORAL ORDER
20th April, 2010

List this matter along with other similar matters on **25th May,**
2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 81/2008

C.A. 50/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Destiny Fun Club

... Complainant/Applicant

Versus

**IFFCO-TOKIO General Insurance
Co. Ltd.**

... Respondent

Appearances : **Shri A.K. Sinha, Advocate for the Complainant/Applicant.**

Shri Raj Shekhar Rao, Advocate for the Respondent.

ORAL ORDER

20th April, 2010

Reply to the Notice of Enquiry, if any, be filed within four weeks.

List the matter on **23rd August, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 83/2008
C.A. 84/2008
C.A. 85/2008
C.A. 86/2008
C.A. 87/2008
C.A. 90/2008
C.A. 91/2008
C.A. 92/2008
C.A. 93/2008
C.A. 94/2008
C.A. 95/2008
C.A. 96/2008
C.A. 97/2008
C.A. 98/2008
C.A. 99/2008
C.A. 100/2008
C.A. 101/2008
C.A. 103/2008
C.A. 104/2008
C.A. 105/2008
C.A. 106/2008
C.A. 107/2008
C.A. 132/2008
C.A. 133/2008
C.A. 134/2008
C.A. 135/2008
C.A. 136/2008
C.A. 137/2008
C.A. 140/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Sarita Pandey

... Applicant in C.A. 83/2008

Bhaskar Chander Joshi

... Applicant in C.A. 84/2008

...2/-

-2-

Ravi Shankar Tiwari

... Applicant in C.A. 85/2008

Anupama Sharma	... Applicant in C.A. 86/2008
Ravi Wadhvani	... Applicant in C.A. 87/2008
Shweta Bangwal	... Applicant in C.A. 90/2008
Ajeet Kumar Giri	... Applicant in C.A. 91/2008
Atul Shivahare	... Applicant in C.A. 92/2008
Himanshu Chauhan	... Applicant in C.A. 93/2008
Hemant Kumar Kanchan	... Applicant in C.A. 94/2008
Rohit Burde	... Applicant in C.A. 95/2008
Ram Naresh	... Applicant in C.A. 96/2008
Ranjan Singh	... Applicant in C.A. 97/2008
Dr. Ira Sood	... Applicant in C.A. 98/2008
Pawan Kumar	... Applicant in C.A. 99/2008
Hemraj Singh Dhakar	... Applicant in C.A. 100/2008
Deepak Tyagi	... Applicant in C.A. 101/2008
Lokender Singh	... Applicant in C.A. 103/2008
Deepak Kumar	... Applicant in C.A. 104/2008
Nursingha Ch. Panda	... Applicant in C.A. 105/2008
Nidhi Singh	... Applicant in C.A. 106/2008
Saurabh Sachan	... Applicant in C.A. 107/2008
Preksha Modi	... Applicant in C.A. 132/2008
Laxmi Shankar Mandal	... Applicant in C.A. 133/2008
Mohd. Owaish	... Applicant in C.A. 134/2008
Mohd. Faridudil	... Applicant in C.A. 135/2008
Kuldeep Singh	... Applicant in C.A. 136/2008
Prashant Tiwari	... Applicant in C.A. 137/2008
Prem Lata	... Applicant in C.A. 140/2008

- Versus -

IIMR Pharma Business School & Ors.

... Respondents

Appearances : **Shri Nitendra Singh, Advocate for the Applicants.**

None for the Respondents.

...3/-

List these matters on **25th May, 2010** along with similar matters.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

Dated : 26th April, 2010

To

The Deputy Director (E),
Competition Appellate Tribunal,
Shahjahan Road,
NEW DELHI – 110 011.

Sir,

Due to some urgent piece of work, I will not be able to attend office on 27th April, 2010. It is therefore requested that a day's casual leave may kindly be granted to me for the same.

Thanking you,

Yours faithfully,

[ASHIL KUMAR]
Driver